

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6178 of 2021

Md. Afroz Jawed	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Rahul Pandey, Advocate	
For the State	: Mr. P.D. Agrawal, Spl. P.P.	

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Katkamsandi (Pelawal) P.S. Case No.126 of 2021 registered under sections 188/414/34 of the Indian Penal Code, under section 12 of the Jharkhand Bovine Animals (Prohibition of Slaughter) Act and under section 51 of the National Disaster Management Act, 2005.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of the TATA 407 vehicle from which skin of 22 bovine animals were seized by the police. It is further submitted that the allegations against the petitioner are all false and he has no knowledge about his vehicle being involved in any illegal activity. It is then submitted that the petitioner has no criminal antecedent as has been mentioned in para-08 of the instant anticipatory bail application. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six

weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.20,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate -1st Class, Hazaribagh, in connection with Katkamsandi (Pelawal) P.S. Case No.126 of 2021 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-